CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 31 JAN 1994

APPLICATION NO(s) 634 93

M. Thomas Chef Engeneer SZIICPIOD

1) Sti K. Anantha vaman, Advocate,

2, Victoria Road. Baucalore 47.

2) Chief. Engeneer SZIICPIOD, 140

Marshella Road, Egmorse, Madoas - 8.

3 Srepertending Engeneer CPIOD. VIZOg

Central Cixele. Wilnaka patroum - 7.

14. Pay and Accounts Offices CPIOD.

(Scritt Zune) 140. Marshella. Road.

Egmors P. Madoas.

5 Shi M.V. Raw, Central Garr Standing

Corensel, High Cerest Bucholong Beaugalose.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 5/94.

Issues on 2/2/94

Les DEPUTY REGISTRAR
JUDICIAL BRANCHES.

olc

gm₩

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH ORIGINAL APPLICATION NUMBER 634 OF 1993

WEDNESDAY THIS THE 5TH DAY OF JANUARY, 1994.

Mr.Justice P.K.Shyamsundar, ... Vice-Chairman. mr.V.Ramakrishnan, ... Member(A)

Marcel Thomas, SE (Rtd.) CPWD, House No.54, Binny Lay-out, Bangalore-560 040.

.. Applicant.

(By Advocate Shri K.Anantha Raman)

- Chief Engineer SZ II CPWD, 140, Marshalls Road, Egmore, Madras - 600 008.
- Superintending Engineer CPWD, Vizag Central Circle, Vishakapatnam - 530 007.
- 3. Pay and Accounts Officer, CPWD (South Zone) 140, Marshalls Road, Egmore, Madras-600 008.

.. Respondents.

(By Standing Counsel Shri M.Vasudeva Rao)

ORDER

Mr.V.Ramakrishnan Member(A):-

We have heard Shri K.Anantha Raman, learned counsel for the applicant and also Sri M.Vasudeva Rao, learend Standing Counsel. Shri Anantha Raman now submits that all the retiral benefits due to the applicant have since been paid to him but, brings to our notice the following two points: (a) The order dated 5-5-1993 (Annexure-R9) releases the balance to the credit of the applicant in his G.P.F. account with interest upto April,1993 whereas the amount was paid by a draft dated 16-6-1993 which was actually received by the applicant on 23rd June,1993. The counsel contends that the applicant should be their interest on the G.P.F. balance upto 16-6-1993, the date

on which the draft was drawn. (b) The order at Annexure-R8 had forwarded a demand draft in settlement of the amount due to the applicant under the Central Government Employees Group Insurance Scheme. The applicant would like to know the basis on which this amount was arrived at.

- 2. So far as the first issue is concerned the applicant retired in Janmuary, 1993 and six months had not elapsed by the time G.P.F.amount has been paid to him and there was no delay attributable to the applicant. He is therefore, entitled to interest upto the date on which the draft was drawn which admittedly was on 16-6-1993. The department will recalculate the interest and pay the applicant the amount of interest till the date of the draft viz., 16-6-1993 instead of upto April,1993 only.
- 3. As regards the details of the amount due to him under the Central Government Employees Group Insurance Scheme, the applicant may take up the matter with the department and seek necessary details. We do not think it necessary to issue any directions in this regard.
- 3. The amount due to the applicant by way of additional interest should be paid to nim by the department within 3 months from the date of receipt of a copy of this order. With this observation this application is finally disposed off at the stage of admission with no order as to costs.

Sd-MEMBER(A)

✓ ✓ VICE-CHAIRMAN.

JRUE COPY

Se Samuel